

THE HIGH COURT OF MEGHALAYA:
SHILLONG


NOTICE

NO.HCM.III/166/2019-Judl./Part-1/488

Dated Shillong, the 21st June 2024

It is hereby notified for the information of all concerned that on account of non-availability of Hon'ble the Chief Justice from 24th June, 2024 to 27th June, 2024, all matters fixed before DIVISION BENCH I, II & III during the above dates shall stand adjourned and will appear in due course except for urgent matters which, if any, may be intimated to the Joint Registrar (Listing).

By Order,


JOINT REGISTRAR (LISTING)
Dated Shillong, the 21st June 2024

Memo NO.HCM.III/166/2019-Judl./Part-1/488A
Copy for information to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
7. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
8. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
9. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
10. All Court Masters/Court officers concerned for information and necessary action.
11. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
12. Notice Board.
13. Office File.


JOINT REGISTRAR (LISTING)

793
21/6/24